

## MINISTRY OF CORPORATE AFFAIRS

## NOTIFICATION

New Delhi, the 17th November, 2016

**G.S.R. 1074 (E).** —In exercise of the powers conferred by sub section (1) of section 10B of the Cost and Works Accountants Act, 1959 (23 of 1959) and in pursuance of rule 3 of the Cost and Works Accountants (Election Tribunal) Rules, 2006, the Central Government hereby makes the following further amendments in the notification of the Ministry of Corporate Affairs notification number G.S.R. 787(E) dated the 15<sup>th</sup> October, 2015 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i) dated the 15<sup>th</sup> October, 2015, namely:-

2. In the said notification, in item (i), for the words “Additional Secretary”, the words “Law Secretary” shall be substituted.

[F. No. 2/4/2015-PI]

K. V. R. MURTY, Jt. Secy.

**Note:-** The principal notification was published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-Section (i) *vide* G.S.R. No. 787(E) dated 15<sup>th</sup> October, 2015 and subsequently amended *vide* notification numbers G.S.R. No. 857(E) dated 16<sup>th</sup> November, 2015, G.S.R. No. 498(E) dated 11<sup>th</sup> May, 2016 and G.S.R. 922(E) dated 28<sup>th</sup> September, 2016.